

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DOLPHIN OFFSHORE SHIPPING LIMITED OPERATING IN SHIPPING AND ALL
ANCILLARY SERVICES SUCH AS SHIP-BROKERS, SHIP AGENTS, SHIP MANAGERS, TUG
OWNERS AT MUMBAI, MAHARASHTRA
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Dolphin Offshore Shipping Limited CIN: U51900MH1990PLC057967
2.	Address of the registered office	1001, Raheja Centre 214, Nariman Point, Mumbai, Maharashtra - 400021
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 19,592,087 (other income) as per latest unaudited financial statements of FY 2020-21 provided by the suspended board of management. However, no updated book of accounts or financial statements are available thereafter.
7.	Number of employees/ workmen	The Resolution professional has received claims from the employees/workmen. However, no information available regarding number of employees as on the CIRP commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at dolphincirp@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and further details can be obtained by sending an Email at dolphincirp@gmail.com
10.	Last date for receipt of expression of interest	22.10.2023 (Originally 15.10.2023)
11.	Date of issue of provisional list of prospective resolution applicants	01.11.2023 (Originally 25.10.2023)
12.	Last date for submission of objections to provisional list	06.11.2023 (Originally 30.10.2023)
13.	Date of issue of final list of prospective resolution applicants	16.11.2023 (Originally 09.11.2023)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2023 (Originally 14.11.2023)
15.	Last date for submission of resolution plans	21.12.2023 (Originally 14.12.2023)
16.	Process email id to submit Expression of Interest	dolphincirp@gmail.com

Date: 15.10.2023
Place: Ahmedabad

Dakshesh Pravinchandra Choksi



Dakshesh Pravinchandra Choksi
Resolution Professional of Dolphin Offshore Shipping Limited (In CIRP)
IBBI Reg No.: IBBI/PA-001/IP-P00718/2017-2018/11300
Email for Correspondence: dolphincirp@gmail.com
Regd. address: Agarwal & Choksi 303-305 Vrajbhumi Complex,
Nr. Prarthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura,
Ahmedabad, Gujarat -380009
AFA Valid upto: 16-04-2024

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PUBLIC NOTICE

Notice is hereby given that our clients are negotiating to purchase from (1) **Mohammed Hussain Haji Ebrahim** or **Mohammed Hussain Bhajikhara**, (2) **Amina Khatoun Abdul Sattar** or **Amina Abdul Sattar Mundia** (3) **Roshanara Khalid** or **Roshanara Abdul Gaffar Mundia**, (4) **Mohammed Abdul Shakir Badasha** or **Mohammed Abdul Badashaand** (5) **Zubeda Zahid** **Bhujikhara** all their right title and interest in the property more particularly described in the Schedule hereunder written free from all encumbrances.

Any person or persons having any claim, title or interest into or upon the said property either by way of inheritance, mortgage, sale, gift, lease, lien, charge, trust, maintenance, right of residence, easement, licence, MOU, arrangement, assignment, writing, affidavit declaration, any other documents or otherwise whatsoever is required to make the same known in writing to the undersigned at his office at 8A & 8B, 2nd Floor, Building No. 24 BD, Rajabhadur Compound, Ambalal Doshi Marg, Fort, Mumbai- 400 011 within fifteen days from the date hereof failing which all claims, if any, will be considered waived.

SCHEDULE

All that piece and parcel of land bearing C.S. No.1216 admeasuring 138.80 sq. mtrs of Mandvi Division within the jurisdiction of Municipal Corporation under "B" ward situated at 272, Masjid Bunder Road, Junction of Abdul Rehman Street & Masjid Bunder Road, Mumbai-400 003 together with the building "Pearl Mansion" standing thereon in the Registration Sub-district of Mumbai, District, Mumbai.

Dated this 15th day of October 2023.
Sd/-
Ashok Purdit & Co.
Advocates for the Intending Purchasers

PUBLIC NOTICE

Please take notice that our clients are negotiating to purchase and acquire from Mr. Arjun Ratansingh Rathod an adult Indian inhabitant residing at Flat No. 1001, 10th Floor, Vaishakh Co-operative Housing Society Ltd., Plot No.551, 11th Road, Chembur (east), Mumbai-400 071 (hereinafter referred to as the "Owner") an absolute and lawful owner of the land bearing Gat No. 113/1, admeasuring total area of 21.30 Acres (852-Gunthas) situate, being and lying at situated at Kasalkhand Village, Panvel Taluka, Raigad District, Maharashtra- 412026 (hereinafter referred to as the "said Property") and more particularly described in the "Schedule of property" written hereunder.

In view of the above, our client hereby gives a notice to the Public at large and calls upon all or any persons who have any right, title or any interest in the "said property" prejudicial to the interest of the said Owner and who have already filed or have obtained any decree, award or any other order concerning the "said property" or who intend to file any such proceedings as described above for enforcing their right in the "said property" or claim any right title or interest by way of sale, exchange, gift, mortgage, inheritance, charge, right of way, possession, or otherwise whatsoever are hereby called upon to submit all their objections and claims in writing along with supportive documentary proofs thereof, to the undersigned within a period of 15 (fifteen) days from the date of publication of the notice, failing which our client will presume that no adverse claims or any objections concerning the "said property" exist or if they do exist, they stand waived and in such event our client will proceed to conclude the transaction of sale of the said Property. So please do note.

SCHEDULE OF PROPERTY

All that piece and parcel of agricultural land admeasuring about 21.30 Acres bearing Gat No. 113/1 situated at Kasalkhand Village, Panvel Taluka, Raigad District, Maharashtra- 412026 together with all standing crops, grass, trees and wells if any, and bounded as follows:
On or towards the North: by Gat No. 120;
On or towards the South: by Gat No. 111;
On or towards the East: by Gat No. 110 & 97;
On or towards the West: by Gat No. 113/2.

Date: 15.10.2023

Place: CBD, Belapur, Navi-Mumbai.

Sd/-
Adv. John A. J. Fernandes
(Mob: 9920485863)
For KPS Legal

Navi Mumbai-400614 Phone:022-46021001/2,
Mobile: 981900331/9819003302, Email: admin@kpslegals.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR

DOIPHIN OFFSHORE SHIPPING LIMITED
OPERATING IN SHIPPING AND ALL AUXILIARY SERVICES SUCH AS SHIP-BROKERS, SHIP AGENTS, SHIP MANAGERS, TUG OWNERS AT MUMBAI, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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Date: 15.10.2023

Place: Ahmedabad

Sd/-
Dakshesh Pravinchandra Choksi
Resolutions Professional of Dolphin Offshore Shipping Limited (In CIRP)
IBBI Reg No.: IBBI/PA-001/PI-PO0718/2017-2018/11300
Email For Correspondence: dolphincirp@gmail.com
Regd. address: Agarwal & Choksi 303-305 Vajrahim Complex, Nr. Prarthana Flats, B/H Ship Bldg, Off G Road Navrangpur, Ahmedabad, Gujarat - 380009
AFSA Valid upto: 16-04-2024

CHITTARANJAN LOCOMOTIVE WORKS**WALK-IN-INTERVIEW POSTPONED**

No:-GMA/School/G/152(dup) Date:-12.10.2023. Office Order :- GMA/SCHOOL/G/88/2023. Competent authority's approval is hereby communicated that notification dated:-29.09.2023 "Walk-in-Interview" for engagement of contractual teacher in CLW Railway schools has been postponed due to some technical reasons. The next date of "Walk in Interview" will be intimated in due course. Note : For details information please refer CLW/CRJ's Website www.clw.indianrailways.gov.in [under the link- News & Recruitment] → Recruitments → Postponement of walk in interview for engagement of Contract teachers for Railway Schools. (→ Download.)
PR8-200 Asstt. Personnel Officer (Admin)/CLW/Chittaranjan
Like us on : www.facebook.com/clwrailways

TATA CAPITAL HOUSING FINANCE LTD.

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai 400 013
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (and singly or together referred to as "Obligor(s)/Legal Heir(s)/Legal Representative(s)" listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As per the due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No. : TCHHL0627000100072977

Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) : MR. ASIF H JAVERI (Borrower), MRS. TASNEEMASIF JAVERI (Co-Borrower)

Total Outstanding Dues (Rs.) as on below date* : As on 11-10-2023 an amount of Rs. 9815554/- (Rupees Ninety Eight Lakh Fifteen Thousand Five Hundred Fifty Four Only)

Date of Demand Notice and date of NPA : 11.10.2023 & 03.10.2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All that piece and parcel of the residential flat no 55 5th floor in Saranga Tower Co-operative Housing Society limited situated at village Oshiwara, Taluka Andheri, Cross road No 3, Lokhandwala Complex Andheri West Mumbai - 400 053 admeasuring 503 sq ft built up area i.e equivalent to 46.75 sq mtrs.

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realisation. If the said Obligor(s) shall not make payment to TCHFL as aforesaid then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) is prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 14.10.2023

Place: Mumbai

Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

FORM No. 14

(See Regulation 33(2))
By Regd. A/D, Dasti failing which by Publication: EX-1

OFFICE OF THE RECOVERY OFFICER-II**DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RP No. 19 OF 2023

STATE BANK OF INDIA

V/S

MR. VENKATESH VORA & ORS

To,

CD-1. Mr. Venkatesh Vora

Residing At - Flat No. 303, Navchetana Chs Ltd 34/C, Juhu-Road, Santacruz (west), Mumbai-400054.

CD-2. Mrs. Anita Ashwin Vora

Residing At - Flat No. 303, Navchetana Chs Ltd 34/C, Juhu Road, Santacruz (west), Mumbai-400054.

CD-3. Mrs Pratima Chetan Parekh

Residing At - 201, 2nd Floor, Neelmani-II, Plot No. 40 C, TPS III, Babubhai Vasi Road, Vileparle West, Mumbai, Maharashtra-400056.

CD-4. Mrs Taraben D Parekh

Residing At - 201, 2nd Floor, Neelmani-II, Plot No. 40 C, TPS III, Babubhai Vasi Road, Vileparle West, Mumbai, Maharashtra-400056.

1. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in OA/25/2018 an amount of Rs 24,25,894.00 (Rupees Twenty Four Lakhs Twenty Five Thousands Eight Hundred Ninety Four Only) along with pending title and future interest @ 8.00 % p.a.(on simple interest basis) w.e.f. 29/08/2017 till realization and costs of Rs 52,000.00 (Rupees Fifty Two Thousand Only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 07.12.2023 at 02:30 PM for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date 04.05.2023.

Sd/-
(RATNEESH KUMAR)
Recovery Officer-II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****RAJESH LANDMARK PROJECTS PRIVATE LIMITED**

OPERATING IN REAL ESTATE AT MUMBAI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with Corporate Identity Number
2. Address of the registered office
3. URL of the website
4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ services
6. Quantity and value of main products/ services sold in the last financial year
7. Number of employees/workmen
8. Further details including latest available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:

10. Last date for receipt of expression of interest
11. Date of issue of provisional list of prospective resolution applicants
12. Last date for submission of objections to provisional list
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शक्तीतत्वाचे संवर्धन करणारी नवरात्र

या देवी सर्वभूतेषु मातृरूपेण संस्थिता,
या देवी सर्वभूतेषु शक्तीरूपेण संस्थिता,
नमस्तस्यै नमस्तस्यै नमस्तस्यै नमो नमः ॥

अशा मातृरूप आणि शक्तीरूपाची आराधना करणाऱ्या नवरात्रोत्सवाला आज सुरुवात होते आहे. हे सगळे सण, उत्सव दरवर्षीप्रमाणेच असतात. त्याचे स्वरूपही साधारणपणे ठरून गेलेले असते. असे असतानाही उत्साह मात्र नवा असतो. त्याला केवळ उत्साह म्हणूनही चालणार नाही. व्यक्ती किंवा समाजामधील ऊर्जा निर्माण करणारा आणि आत्मविश्वास वाढवणारा तो एक मोठा स्रोत असतो. म्हणूनच दरवर्षी साजरा होणारा कोणताही उत्सव गेल्यावर्षीपेक्षा यंदा जास्त उत्साहात साजरा होतो आहे असे वाटत राहते. काहीवेळा असे सहजपणे वाटून जाते की, भारतीय समाजव्यवस्था ही एवढी उत्सवप्रिय का आहे. नुकताच गणेशोत्सव संपला. दहा दिवस त्याची सर्वत्र धूम चालली होती. आता तो उत्सव संपतो न संपतो तो केवळ पंधरा दिवसांच्या विश्रांतीनंतर नवरात्रोत्सवाचे उत्साही वातावरण पुन्हा तितक्याच जोमाने पाहायला मिळते. हा नवरात्रोत्सव संपतो न संपतो तो लागलीच पुढच्या पंधरा दिवसात दीपावलीचे महापर्व सुरू होते. जो दीपोत्सव एकूणच भारतीय संस्कृतीचा महाउत्सव असल्यासारखेच मानले जाते. म्हणजे गणरायाची पूजा करून शक्तीची आराधना आणि त्यानंतर दीपोत्सवातली महालक्ष्मीची आराधना असे साधारण त्याचे टप्पे पडतात. आजपासून सुरू होत असलेल्या नवरात्राला शारदीय नवरात्र म्हणण्याची प्रथा आहे. या काळात महाकाली, महासर्स्वती आणि महालक्ष्मी अशा तीन शक्तींचे पूजन अर्चन होते. या तीनही शक्तींची पूजा म्हणजे या संपूर्ण सृष्टीचे संचालन करणाऱ्या ईश्वरी शक्तीला केलेले अभिवादनच ठरते. या सगळ्या सृष्टीचा अवाढव्य पसारा त्याचे कालचक्रानुसार, पण नियोजनपूर्वक होणारे संचालन हा सगळा एका विराट शक्तीचा चमत्कार वाटत असतो. मनुष्याच्या बुद्धी आणि शक्तीपलिकडचे या सगळ्या ब्रह्मांडाचे चलनवलन आणि त्यातले सुखरूप होण्यासाठी धडपडणारे मनुष्यजीवन याचा जर विचार केला तर तो सगळ्या मर्यादांच्या पलिकडे असलेल्या त्या विराट शक्तीला शरण जाणे हाच एकमेव पर्याय राहतो आणि हे शरण जाणे म्हणजेच त्या शक्तीची आराधना करून स्वतःमधल्या आत्मविश्वासाचे संवर्धन करण्याचा प्रयत्न असतो.

विराट शक्तीचे पूजन

देशाच्या अनेक भागांत थोड्या वेगवेगळ्या पद्धतीतून साजरे होणारे नवरात्र अंतिमतः प्रकृती म्हणजेच निसर्गाच्या विराट शक्तीचे पूजनच आहे. ज्याप्रमाणे महाराष्ट्रात घटस्थापन होतात. मातीनेच बनवलेल्या या घटामध्ये पाणी भरून एका ब्रह्मांडाच्या स्वरूपात शक्तीची आराधना करण्याचा प्रयत्न केला जातो. ही विराट शक्ती आपल्याला वरदान ठरावी. त्या शक्तीचा उपयोग टोठ प्रवृत्तीच्या विनाशाबरोबरच स्वतःतल्या आणि समाजातल्या सत्प्रवृत्तीच्या संवर्धनासाठी व्हावा असा व्यापक उद्देश ठेवला गेला. म्हणूनच त्या शक्तीला मातृरूपेण संस्थिता असेदेखील म्हटले गेले. कारण

वात्सल्य, प्रेम, स्नेह हीदेखील एक मोठी दैवी संपदा मानली गेली आणि तीच समाजातल्या सज्जन शक्तीचा आधारही मानली जाते. कदाचित म्हणूनच वेगवेगळ्या स्वरूपातल्या देवींना आई स्वरूपात पाहण्याचीही परंपरा सर्वदूर आढळून येते. आई भवानीपासून ते मां जगदंबापर्यंत अशी तिची ही वात्सल्यपूर्ण शक्ती प्रत्येकामधल्या ईश्वरी तत्त्वालाही जागृत करून जाते. हे ईश्वरी तत्त्व म्हणजेच व्यक्तिगत स्तरावरचा चांगुलपणा आणि सामाजिक स्तरावरचा सौजन्य आणि सभ्यतेचा गुणविशेष असतो. त्याविषयी केले जाणारे स्मरण म्हणजेच या उत्सवांमधून केले जाणारे म्हणजे आपल्यामध्ये असलेल्या ईशशक्तीचे जागरण असते. जो काही उत्साह आपण या काळात पाहतो तो काही जबरदस्तीने किंवा सक्तीने घडवून आणलेला उपक्रम नसतो तर त्या विशिष्ट काळामध्ये व्यक्ती किंवा समाजामध्ये तशा प्रकारची शक्ती संचारते आणि मग त्या उत्सवांमधला प्रचंड उत्साहसुद्धा पाहायला मिळतो. घराघरात केली जाणारी घटस्थापना किंवा प्राचीन काळापासून असू शक्तीच्या विनाशासाठी आणि मांगल्याच्या वाढीसाठी केले जाणारे सप्तशतीचे पाठ अथवा नवरात्राच्या अखेरीला म्हणजेच सप्तमी, अष्टमी, नवमीपासून ठिकठिकाणी होणारे नवचंडी, शतचंडी किंवा सहस्रचंडीसारखे यज्ञयाग हे भलेही कर्मकांडाचे भाग वाटत असतील. परंतु ही सगळी केवळ माध्यमे असतात त्यातून नकळतपणे एका सामूहिक ईशशक्तीचेही जागरण घडून येते. यासाठीच नवरात्रात जागरणाला विशेष महत्व दिले गेले आहे.

उत्सवाचा निष्कर्ष

प्रामुख्याने स्त्रीरूपामध्ये पूजिल्या जाणाऱ्या या शक्तीतत्त्वाचा हा एवढा मोठा उत्सव साजरा होत असताना सामाजिक स्तरावर किंवा कौटुंबिक स्तरावरसुद्धा स्त्रीत्वाचा एवढा अपमान का व्हावा याचेदेखील आश्चर्य वाटून जाते. अर्थातच त्याचे एकमेव कारण म्हणजे केवळ कर्मकांडाला अधिक महत्व दिले गेले. मात्र त्या कर्मकांडातून स्त्रीरूपातले जे शक्तीतत्व लक्षात घेतले जाणे आवश्यक आहे त्याकडे दुर्लक्ष केले गेले. खरे तर त्याचेच महत्व विभवण्याकरिता नवरात्रातल्या नऊ रात्रीतून त्याविषयीचे जागरण झाले पाहिजे. देवी स्वरूपात केवळ मूर्तीचे पूजन केले किंवा रात्र-रात्र जागून राहणे खेळल्यामुळे शक्तीरूप देवी प्रसन्न होईलच असे नाही. याउलट घराघरात जर या शक्तीरूप असलेल्या स्त्रीचा योग्य तो आदर, सन्मान केला तर खऱ्या अर्थाने स्वतःमधल्याच ईश्वरी तत्त्वाचे जागरण झाल्यासारखे होऊ शकेल. म्हणजे ब्रह्मांडरूपातली विराट शक्ती आणि शरीररूपी पिंडात असलेले ईश्वरी तत्व या दोघांच्याही शक्तीसमन्वयाचा अनुभव यानिमित्ताने घेता येऊ शकतो. परंतु यासाठी विनम्रता आणि शरणागतता या दोन्ही गोष्टींची आवश्यकता आहे. या दृष्टीकोनातून तबबल नऊ दिवस चालणाऱ्या या उत्सवाचे मर्म लक्षात घेतले पाहिजे. जर त्या समर्पित भावनेने पूजाअर्चा आणि आराधना जर झाली तर त्या शक्तीतत्त्वाचा अनुभवसुद्धा येऊ शकतो. तसा तो प्राचीन काळी घेतला गेला. म्हणूनच ही परंपरा हजारो वर्षे संक्रमित होत राहिली.

सुविचार

विलास कोळेकर
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आपण खुशीत किती आहोत हे महत्वाचे आहे.

पंचांग

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शक १९४५ शोभननामसंवत्सर



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★ कृती - बटाटे उकडून घ्या आणि चांगल्या पद्धतीने मंश करा. एका पॅनमध्ये तूप गरम करा आणि मंश केलेले बटाटे तुपात परतून घ्या. मध्यम आचेवर बटाटे शिजवून घ्या. बटाटे शिजल्यानंतर त्यामध्ये साखर आणि क्रीम मिक्स करा. साखर पूर्णतः विरघळतेपर्यंत सर्व सामग्री ढवळत राहा. शिरा तयार झाल्यानंतर वरून वेलची पावडर सोडावी. गरमागरम शिऱ्याचा आस्वाद घ्यावा.

उपवासाचे चाट

★ साहित्य - २ बटाटे, १ मध्यम रताळे, १ वाटी लाल भोपळ्याचे तुकडे, २ ते अडीच वाट्या बटाट्याचा गोड चिवडा, १/२ वाटी तळलेले शेंगदाणे, १/२ वाटी हिरवी चटणी (फरु कोथिंबीर, मिरची आणि मीठ), १/२ वाटी चिंचगुळाची चटणी, काळ मीठ, साधं मीठ, दही, तूप किंवा शेंगदाण्याचे तेल

★ कृती - १) रताळे आणि बटाटा सोलून घ्यावा. मध्यम आकाराचे तुकडे करावे. तूप किंवा तेल गरम करून त्यात बटाटा, लाल भोपळा आणि रताळ्याच्या फोडी तळून घ्याव्यात. २) लहान प्लेटमध्ये थोडे तळलेले तुकडे घालावे. त्यावर काळ मीठ, दही, हिरवी आणि चिंच गुळाची चटणी, तळलेले शेंगदाणे आणि बटाट्याचा चिवडा घालावा. वरून थोडी कोथिंबीर पेरवी. रांगणतीसाठी थोडेसे लाल तिखट भुरभुरावे.

केन विल्यम्सनला पुन्हा दुखापत डाव्या हाताच्या अंगठ्याला फ्रॅक्चर

चेन्नई येथील एमए चिदंबरम स्टेडिअममध्ये काल झालेल्या बांगलादेशविरुद्ध सामन्यात न्यूझीलंडचा कर्णधार केन विल्यम्सनला पुन्हा दुखापत झाली असून, डाव्या हाताच्या अंगठ्याला फ्रॅक्चर झाले. विल्यम्सन आता तीन आठवडे मैदानात उतरणार नाही.



बांगलादेशविरुद्ध २४६ धावांचा पाठलाग करताना विल्यम्सनने शानदार फलंदाजी केली. मात्र फलंदाजी करत असताना बांगलादेशच्या एका क्षेत्ररक्षकाने थ्रो केलेला चेंडू थेट विल्यम्सनच्या डाव्या हाताच्या अंगठ्यावर लागला. त्यानंतर विल्यम्सनने रिटायर्ड होण्याचा निर्णय घेतला. शनिवारी सकाळी स्कॅनिंग झाल्यानंतर त्याच्या अंगठ्याला फ्रॅक्चर झाल्याचे निष्पन्न झाले. तो तीन आठवडे मैदानात उतरणार नाही. त्यामुळे न्यूझीलंड संघ व्यवस्थापनाने टॉम ब्लंडल याला

बॅकअप म्हणून बोलावले आहे. विल्यम्सन विश्वचषकात आपल्या संघासोबतच राहणार आहे. विल्यम्सनला आयपीएल २०२३ मध्ये गुडघ्याची दुखापत झाली होती. त्यावर शस्त्रक्रियाही करण्यात आली होती. यातून सावरून त्याने न्यूझीलंडकडून विश्वचषक २०२३ मध्ये पुनरागमन केले होते. तो याच दुखापतीमुळे न्यूझीलंडकडून विश्वचषकातील पहिल्या सामन्यात खबरदारी म्हणून खेळला नव्हता. या सामन्यात खेळताना त्याच्या हाताच्या अंगठ्याला दुखापत झाली. त्यामुळे आता त्याला पुन्हा एकदा क्रिकेटपासून दूर व्हावे

लागणार आहे. न्यूझीलंडचे प्रशिक्षक गॅरी स्टेड यांनी सांगितले की, आम्हाला सर्वानाच विल्यम्सनबद्दल वाईट वाटले. त्याने त्याच्या गुडघ्याच्या दुखापतीनंतर मेहनत घेऊन पुनरागमन केले होते. ही निराशाजनक बातमी आहे, पण सुरुवातीलाच हे निदान झाल्याने आम्हाला आशा आहे की तो काही काळ विश्रांती आणि बरा झाल्यानंतर पुढच्या टप्प्यात खेळू शकतो. केन आमच्या संघातील महत्त्वाचा भाग आहे आणि जागतिक दर्जाचा खेळाडू आहे आणि कर्णधारही आहे. त्यामुळे आम्ही त्याला या स्पर्धेत पुनरागमनासाठी प्रत्येक संधी देण्याचा प्रयत्न करू.

अँड्र्यू फिलंटॉफला ९१ कोटी रुपयांची भरपाई मिळणार

इंग्लंडचा माजी क्रिकेटपटू अँड्र्यू फिलंटॉफला लवकरच ९१ कोटी रुपयांची भरपाई मिळणार असून, ही भरपाई बीबीसी फिलंटॉफला देणार आहे. गेल्या वर्षी डिसेंबरमध्ये बीबीसीच्या टॉप गिअर शोच्या शूटिंगादरम्यान फिलंटॉफचा कार अपघात झाला होता. अनेक महिन्यांच्या वाटाघाटीनंतर फिलंटॉफ आणि बीबीसी यांच्यात एक करार झाला असून, या करारानुसारच फिलंटॉफची भरपाई निश्चित करण्यात आली. डिसेंबर २०२३ मध्ये बीबीसीच्या प्रसिद्ध ऑटो शो टॉप गिअरसाठी शूटिंग करताना अँड्र्यू फिलंटॉफ थोडक्यात मृत्यूपासून बचावला. दक्षिण लंडनमधील डनफोल्ड पार्क एरोड्रोममध्ये हा अपघात झाला होता. अपघातानंतर लगेचच त्याला विमानाने रुग्णालयात दाखल करण्यात आले. या अपघातानंतर तो बराच वेळ कॅमेऱ्यासमोर येऊ शकला नाही. सप्टेंबरमध्ये नऊ महिन्यांनंतर तो बाहेर आला. त्याच्या चेहऱ्यावर अजूनही जखमांच्या अनेक खुणा आहेत. या कराराबद्दल सांगताना बीबीसी स्टुडिओच्या प्रवक्त्याने म्हटले आहे की, बीबीसी स्टुडिओने अँड्र्यू फिलंटॉफ यांच्याशी करार केला आहे. आम्ही त्याला कामावर परतण्यासाठी आणि त्याच्या भविष्यातील योजनांसाठी पाठिंबा देत राहू. आम्ही त्याची मनापासून माफी मागतो आणि त्याच्या ठिक होण्यासाठी आणि त्याला मदत करण्यासाठी सर्वतोपरी प्रयत्न करत राहू.



आजपासून शिवनेरी सेवा मंडळाची कबड्डी स्पर्धा

शिवनेरी सेवा मंडळाच्या विद्यमान १५ ते २५ ऑक्टोबर या कालावधीत स्व. मोहन राजाराम नाईक सुवर्ण चषक कबड्डी स्पर्धेचे आयोजन करण्यात येणार आहे. भवानी माता क्रीडांगणरी, शंकर पालव मार्ग, दादर(पु) येथे होणाऱ्या या स्पर्धेत विशेष व्यावसायिक, व्यावसायिक प्रथम श्रेणी आणि महिला गटात सामने होतील. शिवनेरी मंडळाचे स्पर्धा आयोजनाचे हे ५४ वे वर्ष असून, या स्पर्धेने मुंबईच्या कबड्डी हंगामाची सुरुवात होते. तिन्ही गटात विजयी, उपविजयी व उपांत्य उपविजयी संधाना रोख रकमेच्या पारितोषिकासह आकर्षक चषक देखील प्रदान करण्यात येतील. सर्व गटाकरिता स्पर्धेतील सर्वोत्तम खेळाडू, उत्कृष्ट चढाई - पकड यांना देखील गौरवविण्यात येईल.

ऑलिस्टर कूकची देशांतर्गत क्रिकेटमधूनही निवृत्ती जाहीर

सप्टेंबर २०१८ मध्ये इंग्लंडचा दिग्गज फलंदाज ऑलिस्टर कूकने सर्व प्रकारच्या क्रिकेटमधून निवृत्ती जाहीर केली होती. मात्र, देशांतर्गत क्रिकेटमध्ये तो खेळत होता. आज त्याने सर्व प्रकारच्या क्रिकेटमधून निवृत्ती जाहीर केली. कसोटी क्रिकेटमध्ये ऑलिस्टर कूकच्या नावावर १० हजार धावा आहेत. कसोटीत १० हजार धावांचा टप्पा

गाठणारा तो इंग्लंडचा पहिला फलंदाज आहे. कूकने इंग्लंडसाठी आंतरराष्ट्रीय क्रिकेटमध्ये एकूण १६१ सामने खेळले. यातील २९१ डावांत त्याने १२ हजार ४७२ धावा केल्या. यादरम्यान त्याची सरासरी ४५.३५ इतकी होती. तर सर्वोत्तम धावसंख्या २९४ धावांची होती. कूकने आपल्या कसोटी कारकिर्दीत ३३ शतके आणि ५७ अर्धशतके झळकावली. एकदिवसीय क्रिकेटमध्ये कूकने ९२ सामन्यांच्या ९२

डावात ३६.४० च्या सरासरीने ३ हजार २०४ धावा केल्या. ज्यात ५ शतक आणि १९ अर्धशतकांचा समावेश आहे. कूकने अवघ्या ४ आंतरराष्ट्रीय टी-२० सामन्यात एकूण ६१ धावा केल्या आहेत. इंग्लंडच्या देशांतर्गत क्रिकेटमध्ये ऑलिस्टर कूकची कारकीर्द दमदार ठरली. त्याने एकूण ३५२ प्रथम श्रेणी सामन्यांतील ६१९ डावांमध्ये ४६.४१ च्या सरासरीने २६ हजार ६४३ धावा केल्या आहेत. ज्यात ७४ शतक आणि १२५ अर्धशतकांचा समावेश आहे. कूकने आपल्या प्रथम श्रेणी कारकिर्दीत एकूण ३८६ झेलही घेतले.

नागपूरचा रौनक साधवानी चमकला

नागपूरचा १७ वर्षीय रौनक साधवानीने इटलीमध्ये झालेल्या अंडर २० वर्ल्ड ज्युनियर रॉपेड बुद्धिबळ चॅम्पियनशीपचे पटकावले. खुल्या विभागात रौनक साधवानीने ८.५ गुणांसह अव्वल स्थान पटकाविले. सुरुवातीनंतर रौनकने तीन खेळाडूंसह अव्वल स्थान मिळवत अंतिम फेरीत प्रवेश केला होता. भारताच्या या ग्रॅंडमास्टरने टोवियास कोएले विरोधात महत्त्वपूर्ण विजय मिळवला. आसॅनी नेस्तेरोव्ह आणि दिमित्रीस अलेक्साकिस यांनी त्यांचा गेम बरोबरीत सोडवला. त्यामुळे हे दोघे नोबल यांच्यासह ८ गुणांसह दुसऱ्या स्थानावर राहिले.

महाराष्ट्राचे दोन्ही कबड्डी संघ जाहीर सायली आणि विक्रमकडे कर्णधारपद

भारत सरकारच्या मान्यतेने आणि अखिल भारतीय नागरी सेवा कबड्डी संघटनेच्या विद्यमाने ६ ते २० ऑक्टोबर या कालावधीत कबड्डी स्पर्धेचे आयोजन केले आहे. नवी दिल्लीच्या त्यागराज क्रीडा संकुल येथे या स्पर्धा खेळविण्यात येतील. या स्पर्धांसाठी महाराष्ट्राचे कबड्डी महिला आणि पुरुष संघ जाहीर करण्यात आले आहेत. यंदाच शिवछत्रपती पुरस्कार प्राप्त केलेल्या सायली जाधवांकडे महिलांचे तर विक्रम कदमांकडे पुरुषांच्या नेतृत्वाची धुरा सोपविण्यात आली आहे. निवडण्यात आलेले संघ खालील प्रमाणे.

महिला संघ : सायली जाधव (संघनायिका), वैशाली खरमाळे, कल्पिता शिंदे, ज्योती राखे, नुपूर पवार, स्वाती काकडे, जयश्री साठे, रुजिना शेख, प्रिती झगडे, माधवी राजत, मनीषा जगताप, उज्वला वाघमारे. प्रशिक्षक:- संतोष जाधव. व्यवस्थापक:- गणेश भोईर.

पुरुष संघ:- विक्रम कदम (संघनायक), महेश सावकार, संदीप इंदुलकर, सूरज कांबळे, गणेश वावरे, अंकुश महाले, मारुती पवार, राहुल चव्हाण, निवृत्ती जगताप, सुप्रसिंह मेहरा, दिनेश नाडे, गोरख पवार, गणेश काळे.

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४. बहुसंख्य अखिल संघांनी असेल्ल्या जबाबदार तपशील	मुंबई
५. मुख्य उत्पन्न/सेवांची स्थानात सामता	माहिती उपलब्ध नाही
६. गटा शिथिल बांधणीची किती झालेल्या सुद्धा उत्पादने/सेवांचे परिमाण आणि मुख्य	ऑलिम्पिक स्वरूपात मंडळाचे प्रदान करण्यात आलेल्या प्रि.४. २०२०-२१ या नवीनतम शिथिल शिथिलबांधणीचे कॉर्पोरेट क्रिकेटचे नाव १५.९५.०८/०८ (द्वारे उत्तर) व मंडळाला प्राप्त केलेले तपशील, कॉर्पोरेट अखिल संघांनी नोंदणी घेतले शिथिल शिथिलबांधणीचे उत्पन्न नाही.
७. कर्मचारी/कर्मचारींची संख्या	दरम्यान ऑलिम्पिक कॉर्पोरेट/कर्मचारींकडून प्राप्त केलेले आहेत. तपशील, सीआयएनची सुरुवात ऑलिम्पिक कॉर्पोरेट/कर्मचारींच्या संख्येबाबत कॉर्पोरेट माहिती उपलब्ध नाही.
८. गटा उपलब्ध दोन वर्षांची शिथिल शिथिलबांधणी (केलाकडारत), धनकांची यादी, त्यानंतरच्या प्रक्रियेच्या धर्जांच्या संबंधित तपशील समाविष्ट असेल्ल्या पुढील तपशील उपलब्ध असल्याचे ठिकाण:	ऑलिम्पिक कॉर्पोरेट/कर्मचारींकडून प्राप्त केलेले आहेत. तपशील ऑलिम्पिक कॉर्पोरेट/कर्मचारींच्या संख्येबाबत कॉर्पोरेट माहिती उपलब्ध नाही.
९. संकेतनाम कलम २५(२)(ए) अन्वये ठरवून आदेशावरील पात्रता उपलब्ध असल्याचे ठिकाण:	संकेतनाम कलम २५(२)(ए) अन्वये ठरवून आदेशावरील पात्रता उपलब्ध असल्याचे ठिकाण: dolphincirp@gmail.com येथे ईमेल पाठवून पात्रता करत घेतले.
१०. स्वारस्य अभिव्यक्तीची स्वीकारण्याकरिता अंतिम दिनांक:	२२.१०.२०२३ (आद्योक्त दिनांक १५.१०.२०२३)
११. संभाव्य ठरवून आदेशावरील तपशील यादी पारितोषिका दिनांक:	०९.११.२०२३ (आद्योक्त दिनांक २५.१०.२०२३)
१२. तपशील यादी पारितोषिका सादर करण्याचा अंतिम दिनांक:	०६.११.२०२३ (आद्योक्त दिनांक ३०.१०.२०२३)
१३. संभाव्य ठरवून आदेशावरील अंतिम यादी पारितोषिका दिनांक:	१५.११.२०२३ (आद्योक्त दिनांक ०९.११.२०२३)
१४. संभाव्य ठरवून आदेशावरील माहिती दिनांक/परिणाम/सुलभ नमुना, ठरवून घ्याव्यात/सेवांची यादी पारितोषिका दिनांक:	२१.११.२०२३ (आद्योक्त दिनांक १५.११.२०२३)
१५. ठरवून घ्याव्यात/सेवांची यादी पारितोषिका दिनांक:	२१.११.२०२३ (आद्योक्त दिनांक १५.११.२०२३)
१६. ई-ऑफिस/वेबसाईट सादर करण्यासाठी प्रक्रिया ईमेल आयडी:	dolphincirp@gmail.com

दिनांक: १५.१०.२०२३
ठिकाण: अहमदनगर

ऑलिम्पिक ऑफिशियल सिफिन सिमिटेड (सीआयएन/सीआयएन) व दूरध्वनी वित्तियंत्रण अखिल भारतीय नाईक. क्र. IBBI/PA-001/PA-P007-18/2017-2018/1130
प्रवक्त्याविरुद्ध ईमेल: dolphincirp@gmail.com
नोंद: पत्ता: अहमदनगर ऑफिस, २०२-२०५ कृष्णमठ कॉम्प्लेक्स, धर्माज फ्लॉर/कॉम्प्लेक्स
बी/एच शिवाजीविल्डिंग, ऑफिस सी बी रोड, नगरगुला, अहमदनगर, गुजरात - ३८०००९
(एखाद्या वेळी: १६.०४.२०२४)